

4

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH
CHANDIGARH**

O.A. No.060/01072/2014 Decided on: 23.01.2015

**Coram: Hon'ble Mr. Sanjeev Kaushik, Member (J)
Hon'ble Mr. Uday Kumar Varma, Member (A)**

Madan Mohan Lal, Senior citizen aged 62 years Dy. Office Supdt. (Retired) resident of House No. 2394, Sector 25-D, Chandigarh.

.....Applicant

Versus

1. Union of India through the Secretary, Government of India, Ministry of Health & Family Welfare, Nirman Bhawan, Maulana Azad Road, New Delhi -110001.
2. Additional Director, Central Govt., Health Scheme, 4th Floor, Kendriya Sadan, Sector 9-A, Chandigarh - 160009.
3. Commissioner of Central Excise, C.R. Building, Plot No. 19, Sector 17, Chandigarh.

.....Respondents

Present: Mr. R.P. Sharma, counsel for the applicant
Mr. Deepak Agnihotri, counsel for the respondents

Order (Oral)

By Hon'ble Mr. Sanjeev Kaushik, Member(J)

1. By way of the present O.A., the applicant has sought issuance of a direction to the respondents to settle his claim for medical reimbursement amounting to Rs.874/90 and Rs.6490/-.
2. In support of his claim, learned counsel for the applicant has placed reliance upon a decision rendered by this Court in the case of 792/HR/2009 titled Sunita Rani Vs. U.O.I. & Others.

3. Learned counsel for the respondents states that he has already apprised the respondents department that the claim of the applicant is to be considered in the light of various judgments passed by the Supreme Court on the issue holding that the retirees are entitled to medical reimbursement of their treatment as per the CGHS rates.

4. Learned counsel for the respondents does not dispute the fact that the case of the applicant is covered by a decision rendered in the case of Sunita Rani (supra).

5. Considering the ad-idem between the parties, the O.A. is disposed of, with a direction to the respondents to re-consider the claim of the applicant in accordance with law and in the light of the decision given by this Court in the case of Sunita Rani (supra) and if she is found similarly placed like the applicant therein she may be granted the benefit of medical reimbursement at the CGHS rates.

6. Needless to say that we have not commented upon the merits of the case. No costs.

Uday Kumar Varma
(UDAY KUMAR VARMA)
MEMBER (A)

Sanjeev Kaushik
(SANJEEV KAUSHIK)
MEMBER (J)

PLACE: Chandigarh
Dated: 23.01.2015

'mw'